

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No.1315 of 2011

(Arising out of OIA-242/2011-AHD-II-CE/PKJ/COMMR-A-/AHD dated 09/08/2011 passed by Commissioner of Central Excise-AHMEDABAD-II)

Pradip Overseas Ltd

Plot No. 104-106, Chancharwadi-Vasna, Opp. Zydus Cadila, Sarkhej-Bavla Road,
Changodar, Ahmedabad
Gujarat

.....Appellant

VERSUS

C.C.E.-Ahmedabad-ii

Custom House... First Floor,
Old High Court Road, Navrangpura,
Ahmedabad, Gujarat- 380009

.....Respondent

APPEARANCE:

Shri Saurabh Rachchh, Advocate for the Appellant

Shri. Prakash Kumar Singh, Superintendent (Authorized Representative) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No . A/ 10070 /2022

DATE OF HEARING: 28.01.2022

DATE OF DECISION: 28.01.2022

RAMESH NAIR

Shri Saurabh Rachchh, Learned advocate appearing on behalf of the appellant submits that the case has been settled under SVLDR Scheme, 2019. He submitted the SVLDR-4 and SVLDR-1 Certificate. He pointed out that in SLVDR-4 oversightly the No. of appeal was wrongly mentioned whereas the correct appeal No. is mentioned in SVLDR-1.

2. Accordingly, the case being settled under SVLDR Scheme-2019, the appeal is dismissed as deemed withdrawn

(Dictated and Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**